

(2011) 04 MAD CK 0335

In the Madras High Court

Case No : Writ Petition No. 9058 of 2011

K.M. Visvanathan

APPELLANT

Vs

The Tamil Nadu State Marketing Corporation Ltd. (TASMAC)

RESPONDENT

Date of Decision : 11-04-2011

Acts Referred:

Citation : (2011) 04 MAD CK 0335

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

Advocate : K. Selvaraj, for the Appellant; J. Ravindran, for the Respondent

Judgement

M. Jaichandren, J.—Mr. J. Ravindran, the learned Counsel, takes notice for the Respondents.

2. Though the prayer is for a larger relief, the learned Counsel appearing on behalf of the Petitioner had submitted that it would suffice, if the second Respondent is directed to dispose of the representation, dated 26.10.2010, within a specified period.

3. The learned Counsel appearing on behalf of the Respondents, has no objection for such an order being passed by this Court.

4. In view of the submissions made by the learned Counsels appearing on either side, the second Respondent is directed to dispose of the representation, dated 26.10.2010, within a period of eight weeks from the date of receipt of a copy of this order. The Petitioner is directed to furnish a copy of the representation, dated 26.10.2010, to the second Respondent, along with a copy of this order. However, it is made clear that this Court, by this order, has not expressed any opinion on the merits of the matter.

5. Accordingly, the writ petition is disposed of, with the above directions. No costs. Connected M.P. No. 1 of 2011 is closed.